

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

AT NEW DELHI

ORIGINAL APPLICATION NO. 175 OF 2022

IN THE MATTER OF

Vijay Kishore Goswamy

Applicant(s)

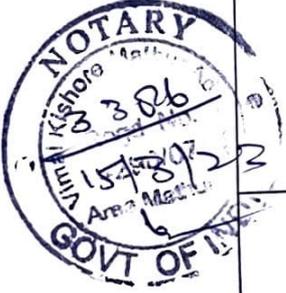
Versus

State of Uttar Pradesh and Ors.

Respondent(s)

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| 2. | ANNEXURE A- Photograph of the Deconcretization | |



VIJAY KISHORE MATHUR
Advocate, Notary Public, Mathura

NAGAR NIGAM MATHURA VRINDAVAN

THROUGH

Yagyawalkya Singh and Divya Swamy
Advocate (s)

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सहायक अभियन्ता
नगर निगम मथुरा-वृन्दावन, मथुरा

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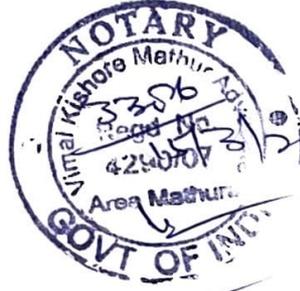
Respondent(s)

**Action Taken Report on behalf of Nagar Nigam Mathura
Vrindavan i.e., Respondent 4.**

1. This Compliance Report is being filed by the undersigned posted as Assistant-Engg. at Nagar Nigam Mathura Vrindavan. In compliance with the order dated 09/01/2023 passed by this Hon'ble Tribunal w.r.t. de-concretization of the area surrounding the trees for at least one meter space around the trees.

2. THAT the government issued G.O. dated 23.03.2018 in pursuant to order dated 06.07.2016 in O.A. No. 165 of 2013. As per the G.O. the maximum width on the both side of the road is 0.50 mtr. and the maximum width of the footpath can be 1.50 meters only.

3. That the Hon'ble Tribunal vide order dated 07.03.2022, constituted a Joint Committee comprising of State PCB, DFO



VIMAL KISHORE MATHUR
Advocate, Notary Public, Mathura

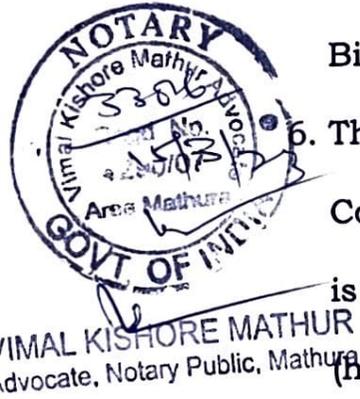

विलायक जामयन्ता
नगर निगम मथुरा-वृन्दावन, मथुरा

and District Magistrate- Mathura (Uttar Pradesh) an directed the same to submit factual and action taken report within two months.

4. That accordingly, to the order dated 0.03.2022, the constituted committee inspected the area on 18.05.2022 and has submitted report vide email dated 08.07.2022.

5. In the above captioned report, it was found that in RamentriBanke Bihari colony, road length of about 1.0 km having width as 11 metres from Nagar Nigam Park to Banke Bihari colony was concretized.

6. That it is pertinent to note that the road in Banke Bihari Colony connecting Nagar Nigam Park to Banke Biahri Colony is constructed by the Mathura Vrindavan Nagar Nigam (hereinafter termed as "MVNN"), which is of length of about 1.0 km having width as 11 metres. The road as mentioned in Banke Biahri Colony was constructed prior to the G.O dated 23.03.2018 the same has been notified to the joint committee vide letter dated 23.06.2021 and the MVNN is working accordingly as per the G.O and the order of the Hon'ble Tribunal for all the future construction of roads.



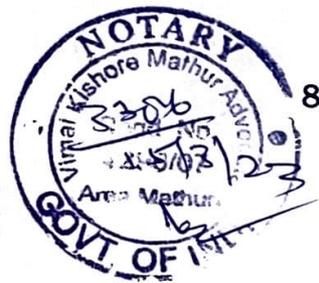

सहायक अभियन्ता
नगर निगम मथुरा-वृन्दावन, मथुरा

7. That it is to inform that MVNN neither violated any G.O nor any order issued by the Hon'ble Tribunal in regard to the construction and maintenance of roads and footpaths. The roads concerned in Chaitanya Vihar & Kailash Nagar Colony /areas have been developed by Mathura Vrindavan Development Authority (respondent 3) and was handed over to MVNN in year 2021. That MVNN did not had any role in constructing these roads or regarding the planning of road construction and material used.

8. That MVNN's work is only to take care of the maintenance of the road which is handed over to them. It is to be informed that MVNN didn't do any addition or changes in any manner on the road but only maintain the same and keep in good condition.

9. That, in the order dated 09/01/2023 this Hon'ble Tribunal ordered Respondent 3 and 4 to take remedial action for de-concretizing at least one meter space around the trees and file Action Taken Report.

10. That as per the directions of the Hon'ble Tribunal Nagar Nigam Mathura and Vrindavan has de-concretised the area of One meter radius around the trees in Banke Bihari Colony,



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Advocate, Notary Public, Mathura


सहायक अधिवक्ता
नगर निगम मथुरा-वृन्दावन, मथुरा

Chaitanya Vihar and Kailash Nagar Colony. The photographs of the same is annexed as **ANNEXURE A**.

11. That it is respectfully submitted that environment and public health are one of the prime concerns of the Authority and it is working with utmost sincerity towards providing healthy environment to citizens in pursuance to the right to life as enshrined in Article 21 of the Constitution of India.

12. That it is submitted that the Authority is fully aware of its social responsibility and committed to the cause of preservation of environment and shall take all necessary measures for the implementation of any order that may be

passed by this Hon'ble Tribunal in letter and spirit

13. It is prayed that the response is taken on record.

NAGAR NIGAM MATHURA VRINDAVAN

THROUGH

Singh

Yagyawalkya Singh and Divya Swamy
Advocate (s)

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As
सहायक अभियन्ता
नगर निगम मथुरा-वृन्दावन, मथुरा



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AFFIDAVIT



I, Shashank Singh s/o Gopal Singh Chauhan currently designated as Assistant Engg do hereby solemnly affirm and declare as under:

1. That the deponent is the Assistant Engg. at Respondent 4 and is well conversant with the facts and circumstances of the case, and is Competent to swear the present affidavit.

2. That the accompanying Action taken Report has been drafted by the counsel of the deponent under the instructions of the deponent. The deponent has understood its contents and the same has been read over to him in vernacular and say that the same are true and correct.

3. It is my true and correct statement.

[Signature]

DEPONENT
सहायक अभियन्ता

नगर निगम मथुरा-वृन्दावन, मथुरा

VERIFICATION

Verified at Mairathra on this 15 day of 03, 2023.
That the contents of above said affidavit are true to my knowledge and nothing material has been concealed.

[Signature]

DEPONENT
सहायक अभियन्ता

नगर निगम मथुरा-वृन्दावन, मथुरा

The Contents of the affidavit were read over & explained Shri. Shashank Singh who is identified by Shri. Charan Kachan and oath attested to day on 15/3/23 at my office & noted down in the notary Register No. 3306 Page Charged fees Rs.

[Signature]
Vimal Kishore Mathur
Notary Public
District Head Quarter Mairathra

[Signature]
शशंक सिंह
क. अतिरिक्त रूप से जानता हूँ इन्होंने
क. अतिरिक्त/निष्ठापन के सामने किये हैं।
15/3/23



भारतीय विशिष्ट पहचान प्राधिकरण

भारत सरकार

Unique Identification Authority of India
Government of India

नामांकन क्रम / Enrollment No

To,

Ref. :



SK F



आपका आधार क्रमांक / Your Aadhaar No. :

आधार - आम आदमी का अधिकार



भारत सरकार

^b
VIMAL KISHORE MATHUR
Advocate, Notary Public, Mathura



आधार - आम आदमी का अधिकार

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सहायक अभियन्ता
नगर निगम मथुरा-वृन्दावन, मथुरा



H86P9h7, Road, opp. Tikraj Aashram, Ramam Basi, Mathura, Uttar Pradesh 281001, India

Mathura
Uttar Pradesh
India

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2023-03-06(Mon) 01:34(pm)

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H4GP+6H7, Road, opp. Thakurji Ashram, Razvan Rehi, Mathura, Uttar Pradesh 281001, India

Mathura
Uttar Pradesh
India

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2023-03-06(Mon) 01:33(pm)



HMG P+GPR, Bankebhari Colony, Vrindavan, Uttar Pradesh 281121, India

Vrindavan
Uttar Pradesh
India

2023-03-06(Mon) 01:39(pm)

Decimal DMS

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Longitude 77.686597 77°41'11" E



HMGP+6H7, Road, opp. Thakurji Ashram, Raman Reitt, Mathura, Uttar Pradesh 281001, India

Mathura
Uttar Pradesh
India

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2023-03-09(Thu) 10:24(AM)



map:prvst17_10250_099_Thakur Ashwin, Ramn Rai6, Mathura, Uttar Pradesh 281001, India

Mathura
Uttar Pradesh
India

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2023-03-09(Thu) 10:25(AM)

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